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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/1737/2015

Date of Order: 16.05.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Smt. Jayanti Ghosh, daughter of Late Narayan
Prosad Ghosh (EXCIT/Sr. DCM/SDAH), aged
about 65 years, Household Duty, residing at
S.N. De Road, Village- South Habra, Post
Office and Police Station- Habra, District-
24 Parganas, Pin Code- 743263.

.....Applicants.

-vs-

1. Union of India, through the General Manager,
Eastern Railway, Fairlie Place, N.S. Road,
Kolkata- 700001;
2. The Divisional Manager, Eastern Railway,
Sealdah Division, Kolkata- 700014;
3. Senior Divisional Finance Manager, Eastern
Railway, Sealdah Division, Kolkata- 700014;
4. A P O (C&S), Eastern Railway, Sealdah Division,
Kolkata- 700014.

.....Respondents.

For the Applicant : Mr. R. Mondal, Counsel
Mr. T.K. Biswas, Counsel

For the Respondents : Mr. S. D. Chandra, Counsel

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Heard Id. Counsel for both the parties.

2. The applicant has approached this Tribunal under Section 19 of the
Administrative Tribunals Act, 1985, seeking the following relief:



"8(a) An order directing the respondents authorities to set aside the impugned Memo dated 01.06.2015 which is Annexure "A-5" to this application;

(b) An order directing the respondent authorities specially respondent No. 3 not to discontinue the family pension of the applicant and to pay pension to her month by month including arrear pension forthwith;

(c) An order directing the respondent authorities to produce entire records and proceedings culminating the impugned Memo dated 01.06.2015 which is annexure "A-5" to this application so that consonable justice may be done to the applicant by quashing the same forthwith;

(d) And to pass such other or further orders as to this Hon'ble Tribunal may deem fit and proper."

3. At the outset of the arguments, Id. Counsel for applicant submits that the OM dated 19th July, 2017 will benefit the case of the applicant for granting family pension. Hence, he prays for granting liberty to file comprehensive representation before the authorities establishing his case by referring to the OM dated 19th July, 2017.

4. Ms. S. D. Chandra, Id. Counsel for respondents has no objection if such prayer is allowed.

5. By accepting the prayer made by the Id. Counsel for applicant and without going into the merits of this case, I dispose of the original application by directing the applicant to make a comprehensive representation to the respondent authorities/competent authorities by taking note of the OM dated 19th July, 2017, within a period of 15 days from the date of receipt of this order.

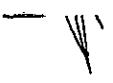
6. On receipt of such comprehensive representation, the respondent authority/competent authority before whom such representation is proposed to be made shall consider and dispose of the same by giving a reasoned and



speaking order, within a period of 3 months from the date of receipt of such representation.

7. It is made clear that the decision so arrived shall be communicated to the applicant forthwith.

8. With the above directions and observations, the OA stands disposed of. No costs.

— 
(Manjula Das)
Member (J)

pd

